

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.209- MA 5 of 2017  
ITEM No. 210- Cont. A 6 of 2017  
In  
TP 115 of 2016

**Proceedings under Section 424(3) of Co. Act, 2013**

**IN THE MATTER OF:**

Kumar Jivanlal Patel (Makadia)  
V/s  
Patel Oils & Chemicals Pvt Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 25/07/2024**

**Coram:**

Mr. Praveen Gupta, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Kunjal Dalal, PCS  
For the Respondent : Mr. Jainish Shah, Advocate

**ORDER**  
**(Hybrid Mode)**

Learned PCS, Mr. Kunjal Dalal, appears and states that a counter reply filed by the applicant to the affidavit reply to show cause notice for contempt filed by respondent No. 2 has been filed e-filed on 17.07.2024.

Learned Counsel for the respondent states that they have received a copy of the additional affidavit.

Learned PCS, Mr. Kunjal Dalal, states that a hard copy was filed. However, the Registry states that the same is not available on record. Learned PCS for the applicant is directed to follow up with the Registry and place a hard copy of the reply.

Learned Counsel for the Contemnor states that liberty may be given to him to file their say in the counter reply by the applicant, within a period of two weeks, from the date of this order. Liberty is granted. Order to be complied, within a period of two weeks, after serving the same on the opposite side.

Re-list on 19.09.2024.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**PRAVEEN GUPTA**  
**MEMBER (JUDICIAL)**